

Bill No. 30 of 2024

THE CONSTITUTION (SCHEDULED TRIBES) ORDER
(AMENDMENT) BILL, 2024

By

SHRI C.N. ANNADURAI, M.P.

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BILL

further to amend the Constitution (Scheduled Tribes) Order, 1950.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2024.

Short title.

2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in Part XIV, *Tamil Nadu*, for entry 18, the following entry shall be substituted, namely:—

Amendment of
the Schedule.

"18. Kuruma, Kuruman, Kurumba, Kurmbagounder, Kurumban and Kurumbar."

STATEMENT OF OBJECTS AND REASONS

The Kurumans is aboriginal tribe of Tamil Nadu and are dwelling throughout the State of Tamil Nadu with their tradition, culture, custom, traits, etc. but still being denied the ST categorisation and other affirmative actions in the better interest of the tribe community.

As per the article 366(25) of the Constitution of India, Scheduled Tribe means such tribe or tribal communities or parts of or groups within such tribe for the purpose of Constitution of article 342(2) to specify the Tribe. Kurumans synonyms are presently deprived and denied their constitutional rights being extended to tribes. The said community is tribal by birth, culture, customs, traits, as concluded, under an ethnographic detailed study by the Tribal Research Centre, Ooty, Tamil Nadu. Moreover, as early as Meckenzie Manuscript's 1816, First India Surveyor General of India and other Tribal Literature viz. Madras General of Literature and Science support the Kurumans Tribes synonyms with common and generic name & culture, customs, history and origination, therefore, to be identified under ST Categorisation.

In order to render the social justice and affirmative actions without further loss of time, this bill seeks to amend 'The Constitution (Scheduled Tribes) Order, 1950' for inclusion of Kurumans synonyms names such as "Kuruma, Kuruman, Kurumba, Kurmbagounder, Kurumban, Kurumbar tribes" in the ST List in order to render social justice to oppressed and suppressed Kurumans & its synonyms names. That will ensure constitutional protection to the adivasi's Kurumans tribal synonyms against all sorts of socio-economic exploitation. Moreover it will confer all Constitutional and Legal Rights to Kuruman generic tribes as guaranteed under article 46 of the Constitution.

Hence this Bill.

NEW DELHI;
July 3, 2024.

C.N. ANNADURAI

FINANCIAL MEMORANDUM

The Bill seeks to include Kuruma, Kuruman, Kurumba, Kurmbagounder, Kurumban and Kurumbar as the synonym name of Kurumans to the list of Scheduled Tribes with respect to the State of Tamil Nadu by way of amending the Constitution (Scheduled Tribes) Order, 1950. The Bill, if enacted, would involve recurring and non-recurring expenditure on account of the benefits to be given under the schemes and programmes of the Government meant for social, educational and economic development of the Scheduled Tribes. At this stage, it is not possible to mention the exact amount which may be incurred on this account. However, it is estimated that a sum of approximately rupees thirty-five crore is likely to be involved as a recurring expenditure per annum.

A non-recurring expenditure of about rupees seventy crore is also likely to be involved.

ANNEXURE

[EXTRACT FROM THE CONSTITUTION (SCHEDULED TRIBES) ORDER, 1950]
(C.O. 22)

*	*	*	*	*
(PART III—Rules and Orders under the Constitution)				
*	*	*	*	*
PART XIV.—[<i>Tamil Nadu</i>]				
*	*	*	*	*
18. Kurumans				
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further to amend the Constitution (Scheduled Tribes) Order, 1950.

(Shri C.N. Annadurai, M.P.)